

12.07 hrs.

PAPERS LAID ON THE TABLE

THE MINISTER OF HOME AFFAIRS (SHRI SHIVRAJ V. PATIL): Sir, I beg to lay on the Table -

(1) (i) A copy of the Proclamation (Hindi and English versions) dated the 7th March, 2005, issued by the President under article 356 of the Constitution in relation to the State of Bihar, published in Notification No. G.S.R. 162 (E) in Gazette of India dated the 7th March, 2005, under article 356 (3) of the Constitution.

(ii) A copy of the Order (Hindi and English versions) dated the 7th March, 2005 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R. 163 (E) in Gazette of India dated the 7th March, 2005.

(2) A copy of the Report (Hindi and English versions) of the Governor of Bihar dated the 6th March, 2005 to the President.

(Placed in Library. See No. LT 1717/05)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD): Sir, I beg to lay on the Table -

(1) A copy of the Notification No. G.S.R. 8 (E) (Hindi and English versions) published in Gazette of India dated the 7th January, 2005 making certain amendments in the recruitment regulations relating to the posts mentioned therein, under section 58 of the Delhi Development Act, 1957.

(Placed in Library. See No. LT 1718/05)

(2) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2003-2004 together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.

(Placed in Library. See No. LT 1719/05)

(3) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 1997-1998 together with Audit Report thereon, under sub-section (4) of section 25 of the Delhi Development Act, 1957.

(4) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 1720/05)

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION (KUMARI SELJA): Sir, I beg to lay on the Table-

(1) A copy of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) (A & N Islands) Rules, 2003 (Hindi and English versions) published in Notification No. 183/2003/F.No. 3-14/96-LSG in Andaman and Nicobar Gazette dated the 17th October, 2003, issued under section 23 of the Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 1721/05)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): Sir, I beg to lay on the Table -

(1) A copy of the National Security Guard (Group 'C' posts) Recruitment Rules, 2004 (Hindi and English versions) published in Notification No. G.S.R. 422 in Gazette of India dated the 18th December, 2004 under sub-section (3) of section 139 of the National Security Guard Act, 1986.

(Placed in Library. See No. LT 1722/05)

(2) A copy of the Citizenship (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 85 (E) in Gazette of India dated the 22nd February, 2005 under sub-section (4) of section 18 of the Citizenship Act, 1955.

(Placed in Library. See No. LT 1723/05)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): Sir, I beg to lay on the Table -

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority of Meghalaya, Shillong, for the year 2001-2002, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority of Meghalaya, Shillong, for the year 2001-2002.

(2) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 1724/05)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority of Meghalaya, Shillong, for the year 2002-2003, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority of Meghalaya, Shillong, for the year 2002-2003.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 1725/05)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2003-2004, along with Audited Accounts.

i. A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2003-2004.

(Placed in Library. See No. LT 1726/05)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Silchar, for the year 2003-2004, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Silchar, for the year 2003-2004.

(Placed in Library. See No. LT 1727/05)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala (District Primary Education Programme, Phase-I and II), for the year 2002-2003, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala (District Primary Education Programme, Phase-I and II), for the year 2002-2003.

(8) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 1728/05)

(9) A copy each of the following Notifications (Hindi and English versions) under section 28 of the University Grants Commission Act, 1956:-

(i) The University Grants Commission (Minimum Standards of Instruction for the Grant of the First Degree through Formal Education) Regulations, 2003 published in Notification No.23 in Gazette of India dated the 5th June, 2004.

(ii) The University Grants Commission (Minimum Standards of Instruction for the Grant of the Master's Degree through Formal Education) Regulations, 2003 published in Notification No.23 in Gazette of India dated the 5th June, 2004.

(Placed in Library. See No. LT 1729/05)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Sir, I beg to lay on the Table a copy of the Notification No. G.S.R. 161 (E) (Hindi and English versions) published in Gazette of India dated the 7th March, 2005 together with an explanatory memorandum making certain amendments in the First Schedule and the Second Schedule to the Central Excise Tariff Act, 1985 under sub-section(2) of section 3 of the said Act.

(Placed in Library. See No. LT 1730/05)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN): Sir, I beg to lay on the Table -

(1) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Kolkata, for the year 2003-2004, under section 155 of the Patents Act, 1970.

(Placed in Library. See No. LT 1731/05)

(2) A copy of the Indian Boiler (Amendment) Regulations, 2005 (Hindi and English versions) published in Notification No. G.S.R.32 in Gazette of India dated the 29th January, 2005 under sub-section (2) of section 28 of the Indian

Boilers Act, 1923.

(Placed in Library. See No. LT 1732/05)

(3) A copy each of the following Notifications (Hindi and English versions) issued under section 18G of the Industries (Development and Regulation) Act, 1951:-

(i) The Newsprint Control Order, 2004, published in Notification No. S.O. 1105 (E) in Gazette of India dated the 11th October, 2004.

(ii) The Newsprint Control (Amendment) Order, 2005, published in Notification No. S.O. 66 (E) in Gazette of India dated the 19th January, 2005.

(Placed in Library. See No. LT 1733/05)

(4) A copy of the Notification No. S.O. 1104 (E) (Hindi and English versions) published in Gazette of India dated the 11th October, 2004 containing Order rescinding the Newsprint Control Order, 1962, under sub-section (6) section 3 of the Essential Commodities Act, 1955.

(Placed in Library. See No. LT 1734/05)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-

(i) The Export Inspection Council (Recruitment) Amendment Rules, 2004 published in Notification No. G.S.R. 395 in Gazette of India dated the 27th November, 2004.

(ii) The Export Inspection Agency (Recruitment) Amendment Rules, 2005 published in Notification No. G.S.R.45 in Gazette of India dated the 5th February, 2005.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (5) above.

(Placed in Library. See No. LT 1735/05)

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2003-2004, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2003-2004.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library. See No. LT 1736/05)

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH): Sir, I beg to lay on the Table a copy of the Andaman and Nicobar Dowry Prohibition Rules, 2003 (Hindi and English versions) published in Notification No. 206/2003/F.No. 4-198/DSW 2003 in Gazette of Andaman and Nicobar Gazette dated the 15th December, 2004, under sub-section (3) of section 9 of the Dowry Prohibition Act, 1961.

(Placed in Library. See No. LT 1737/05)

...(Interruptions)

MD. SALIM (CALCUTTA – NORTH EAST): Sir, the hon. Minister Shrimati Kanti Singh laid on the Table a copy of the Rules of 2003 which were published in December, 2004. This is of a Union Territory governed by the Government of India, the Union Government. This is not fair. ...(Interruptions)

MR. SPEAKER : There should be an explanatory note for the delay in submitting it.
